AMAR UJALA, Delhi, 28.8.2025
Page No. 12, Size:(4.34)cms X (8.31)cms.

सामूहिक दुष्कर्म पीड़िता की मौत पर आयोग ने लिया स्वतः संज्ञान

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गाजियाबाद में 21 अगस्त को हुई सामूहिक दुष्कर्म पीड़िता की मौत पर स्वतः संज्ञान लिया है। पीड़िता बोलने और सुनने में अक्षम थी। 18 अगस्त को लोनी क्षेत्र में दो लोगों ने अपहरण कर उसका दुष्कर्म किया था। आयोग ने कहा कि यदि मीडिया रिपोर्ट सच है तो यह गंभीर मानवाधिकार उल्लंघन का मामला है। इस पर उत्तर प्रदेश के पुलिस महानिदेशक और गाजियाबाद के जिलाधिकारी से दो सप्ताह में विस्तृत रिपोर्ट मांगी गई है।

रिपोर्ट में जांच की स्थिति और पीड़िता के परिवार को मुआवजा देने की जानकारी भी मांगी गई। पीड़िता दिल्ली स्थित इंस्टीट्यूट ऑफ ह्यूमन बिहेवियर एंड अलाइड साइंसेज में इलाजरत थी। मामले में दोनों आरोपित गिरफ्तार किए जा चुके हैं। ब्यूरो

विदेशी छात्र की मौत पर भी मांगी रिपोर्ट

- *एनएचआरसी ने पंजाब के बठिंडा में जिम्बाब्वे के 22 वर्षीय छात्र जिवेया लौरॉय की मौत पर भी स्वतः संज्ञान लिया है। वह गुरु काशी विश्वविद्यालय में स्नातक कर रहा था।*
- *13 अगस्त को एक सुरक्षा गार्ड दिलप्रीत सिंह और आठ अन्य ने उस पर हमला किया। इसके बाद उसे एम्स बठिंडा में भर्ती कराया गया जहां 21 अगस्त को उसने दम तोड़ दिया।*
- *आयोग ने पंजाब के पुलिस महानिदेशक और विश्वविद्यालय के रजिस्ट्रार से दो सप्ताह में रिपोर्ट मांगी है।*
- *इसमें घटना की परिस्थितियां, आरोपियों पर कार्रवाई और विदेशी छात्रों की सुरक्षा के उपायों का विवरण देने को कहा गया है।*

DAINIK JAGRAN, Delhi, 28.8.2025
Page No. 6, Size:(2.54)cms X (8.29)cms.

सामूहिक दुष्कर्म के बाद खुदकुशी पर रिपोर्ट मांगी

जासं, गाजियाबाद: लोनी थाना क्षेत्र में मूकबधिर युवती से सामूहिक दुष्कर्म और फिर इससे आहत होकर युवती द्वारा की गई आत्महत्या की घटना का संज्ञान राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने लिया है। आयोग ने प्रदेश के डीजीपी और गाजियाबाद के डीएम से इस घटना के संबंध में विस्तृत रिपोर्ट मांगी है। दो सप्ताह में इसकी रिपोर्ट आयोग में भेजनी होगी। आयोग के मीडिया एंड कम्युनिकेशन के उप निदेशक जैमिनी कुमार श्रीवास्तव ने बताया कि रिपोर्ट में जांच की स्थिति और पीड़िता के परिवार को दिए गए मुआवजे (यदि कोई हो) का विवरण भी मांगा है। उन्होंने बताया कि राष्ट्रीय मानवाधिकार आयोग ने घटना पर प्रकाशित खबर का संज्ञान लिया है, जिसमें बताया गया कि 21 अगस्त को मूकबधिर सामूहिक दुष्कर्म पीड़िता अपने घर पर मृत पाई गई। 18 अगस्त को लोनी इलाके में दो आरोपितों ने वारदात को अंजाम दिया था। मामले की गंभीरता को देखते हुए रिपोर्ट मांगी गई है।

DAINIK JAGRAN (JAGRAN CITY), Ghaziabad, 28.8.2025
Page No. 2, Size:(22.67)cms X (15.78)cms.

सामूहिक दुष्कर्म के बाद आत्महत्या की घटना का मानवाधिकार आयोग ने लिया संज्ञान

- लोनी में मूकबधिर युवती से किया गया था सामूहिक दुष्कर्म, आहत होकर दे दी थी जान
- एनएचआरसी ने डीजीपी और गाजियाबाद के डीएम को नोटिस जारी कर मांगी रिपोर्ट

जागरण संवाददाता, साहिबाबाद : लोनी थाना क्षेत्र में मूकबधिर युवती से सामूहिक दुष्कर्म और फिर इससे आहत होकर युवती द्वारा की गई आत्महत्या की घटना का संज्ञान राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने लिया है। आयोग ने प्रदेश के डीजीपी और गाजियाबाद के डीएम से इस घटना के संबंध में विस्तृत रिपोर्ट मांगी है। दो सप्ताह में इसकी रिपोर्ट आयोग में भेजनी होगी।

राष्ट्रीय मानवाधिकार आयोग मीडिया एंड कम्युनिकेशन के उप निदेशक जैमिनी कुमार श्रीवास्तव ने बताया कि गाजियाबाद जिले में मूकबधिर सामूहिक दुष्कर्म पीड़िता की कथित मौत का आयोग खुद संज्ञान लिया है। इस मामले में उत्तर प्रदेश के पुलिस महानिदेशक और गाजियाबाद के जिला मजिस्ट्रेट को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। रिपोर्ट में जांच की स्थिति और पीड़िता के परिवार को दिए गए मुआवजे (यदि कोई हो) का विवरण मांगा है। उन्होंने बताया कि राष्ट्रीय मानवाधिकार आयोग ने घटना पर प्रकाशित खबर का संज्ञान लिया है, जिसमें बताया गया कि 21 अगस्त को मूकबधिर सामूहिक दुष्कर्म पीड़िता अपने घर पर मृत पाई गई। 18 अगस्त को लोनी इलाके में दो आरोपितों ने उनके साथ वारदात को अंजाम दिया था। दोनों अधिकारियों को नोटिस जारी कर रिपोर्ट मांगी है।

DESHBANDHU, Delhi, 28.8.2025
Page No. 1, Size:(10.93)cms X (15.44)cms.

मूक-बधिर दुष्कर्म मामले में मांगा जवाब

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश के गाजियाबाद जिले में मूक बधिर के साथ सामूहिक दुष्कर्म और मृत्यु के मामले में स्वतः संज्ञान लेते हुए राज्य के पुलिस महानिदेशक और जिलाधिकारी को नोटिस भेजकर दो सप्ताह में विस्तृत रिपोर्ट मांगी है। पीड़िता 21 अगस्त को गाजियाबाद जिले में अपने घर पर मृत पाई गई थी।

JANSATTA, Delhi, 28.8.2025
Page No. 12, Size:(3.53)cms X (6.81)cms.

मानवाधिकार आयोग का महाराष्ट्र सरकार को नोटिस

नई दिल्ली, 27 अगस्त (ब्यूरो) ।

महाराष्ट्र के पालघर जिले के तारापुर स्थित एक दवा कारखाने में 21 अगस्त को जहरीली गैस के कारण हुई चार मजदूरों की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने महाराष्ट्र सरकार को नोटिस जारी किया है। हादसे के समय कारखाने में 36 मजदूर काम कर रहे थे। दो मजदूर बेहोश भी हो गए। आयोग ने राज्य के मुख्य सचिव और पुलिस महानिदेशक से दो हफ्ते के भीतर घटना की विस्तृत रपट मांगी है। मीडिया की खबर का खुद संज्ञान लेते हुए आयोग ने यह कदम उठाया है। दुर्घटना नाइट्रोजन गैस के रिसाव के कारण हुई। आयोग ने राज्य सरकार से यह बताने को भी कहा है कि जांच की क्या स्थिति है, मरने वाले मजदूरों के परिवारों को कितना मुआवजा दिया गया है और बीमार मजदूरों के स्वास्थ्य की क्या स्थिति है।

दवा कारखाने में गैस रिसाव से हुई मजदूरों की मौत का मामला।

जनसत्ता Thu, 28 Aug https://epa

NHRC.NIC.IN

NHRC, India takes suo motu cognizance of the reported death of a speech and hearing impaired gang rape victim in Ghaziabad district, Uttar Pradesh

Press release

National Human Rights Commission

https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-reported-death-speech-and-hearing-impaired

New Delhi: 27th August, 2025

NHRC, India takes suo motu cognizance of the reported death of a speech and hearing impaired gang rape victim in Ghaziabad district, Uttar Pradesh

Issues notices to the DGP, Uttar Pradesh and DM, Ghaziabad, calling for a detailed report on the matter within two weeks

The report expected to include the status of the investigation and compensation, if any, granted to the victim's family

The National Human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report that a speech and hearing impaired gang rape victim was found dead at her house in Ghaziabad district, Uttar Pradesh on 21st August, 2025. Reportedly, she was subjected to gang rape by two men in the Loni area of the district on 18th August, 2025.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Director General of Police (DGP), Uttar Pradesh and the District Magistrate, Ghaziabad, calling for a detailed report on the matter within two weeks.

According to the media report carried on 22nd August, 2025, the victim was undergoing treatment at the Institute of Human Behaviour and Allied Sciences, Delhi. The two alleged perpetrators have been arrested, who had abducted her when she was walking alone on an isolated stretch and sexually assaulted her.

*****

The Indian Awaaz

NHRC Issues Notices to UP govt over Gang Rape and Death of Disabled Woman

https://theindianawaaz.com/nhrc-issues-notices-to-up-govt-over-gang-rape-and-death-of-disabled-woman/

Aug 27, 2025

The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary and Director General of Police (DGP) of Uttar Pradesh over the reported gang rape of a speech and hearing impaired woman. Taking suo motu cognisance of a media report, the commission has sought a a detailed report on the matter within two weeks. It said that the victim was found dead at her house in Ghaziabad, Uttar Pradesh, on the 21st of this month.

It added that the two alleged perpetrators who had abducted her when she was walking alone on an isolated stretch and sexually assaulted her have been arrested. The Commission has observed that if the contents of the news report is true, it raises serious issues of violation of human rights.

PublicTV

NHRC takes suo motu cognisance of death of gang rape victim in Ghaziabad

https://english.publictv.in/nhrc-takes-suo-motu-cognisance-of-death-of-gang-rape-victim-in-ghaziabad/

Last updated: August 27, 2025 11:21 pm

Public TV English

NEW DELHI: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report on the death of a speech-and hearing-impaired gang rape victim at her home in Uttar Pradesh's Ghaziabad, on August 21.

Reportedly, she was subjected to gang rape by two men in the Loni area of the district on 18th August, 2025.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Director General of Police (DGP) of Uttar Pradesh and the District Magistrate of Ghaziabad, calling for a detailed report on the matter within two weeks.

The NHRC has issued a notice to the DGP, Uttar Pradesh and DM, Ghaziabad, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation and compensation, if any, granted to the victim's family.

According to the media report carried on 22nd August, 2025, the victim was undergoing treatment at the Institute of Human Behaviour and Allied Sciences, Delhi. The two alleged perpetrators have been arrested, who had abducted her when she was walking alone on an isolated stretch and sexually assaulted her.

Earlier in the day, the NHRC took suo motu cognisance of media reports on the death of a 22-year-old Zimbabwean student, who succumbed to injuries at AIIMS Bathinda after being allegedly assaulted by a group of men in Punjab's Bathinda district.

The victim, identified as Ziweya Leeroy, was pursuing graduation at Guru Kashi University in Talwandi Sabo town. According to reports, Leeroy was allegedly attacked on August 13, 2025, following an altercation with a security guard at the university.

Police said Leeroy was assaulted by the guard, identified as Dilpreet Singh, along with eight others. He had been undergoing treatment at AIIMS Bathinda but died on August 21, 2025. An FIR has been registered in the case.

Taking note of the incident, the NHRC observed that the reported facts, if true, raise serious concerns regarding the violation of human rights and the safety of foreign students studying in India.

The Commission has issued notices to the Director General of Police, Punjab, and the Registrar of Guru Kashi University, seeking a detailed report within two weeks.

The NHRC has asked the authorities to provide information on the circumstances leading to the assault, the action taken against the accused, and the measures being implemented to ensure the safety of international students on campus. (ANI)

AP7AM

NHRC seeks report on death of gang rape victim in UP's Ghaziabad

https://www.ap7am.com/en/107905/nhrc-seeks-report-on-death-of-gang-rape-victim-in-ups-ghaziabad

27-08-2025 Wed 21:12 | National | IANS

New Delhi, Aug 27 : The National Human Rights Commission (NHRC) has sought a report from the Uttar Pradesh Director General of Police (DGP) and Ghaziabad District Magistrate (DM) within two weeks regarding the death of a speech and hearing impaired gang rape victim.

The victim was found dead at her residence in Ghaziabad district on August 21, exactly three days after she was allegedly gang-raped by two men in the Loni area.

The apex human rights body took suo motu cognisance of the incident, noting that the victim had been undergoing treatment at the Institute of Human Behaviour and Allied Sciences (IHBAS) in Delhi.

In a press statement, the NHRC said that the contents of the press report, if true, raise a serious violation of human rights.

It issued notices to the Uttar Pradesh DGP and Ghaziabad DM calling for a detailed report on the matter within two weeks.

According to a media report published on August 22, the two alleged perpetrators, who had abducted the woman while she was walking alone on an isolated stretch and sexually assaulted her, have been arrested.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

ANI

NHRC takes suo motu cognisance of death of gang rape victim in Ghaziabad

https://www.aninews.in/news/national/general-news/nhrc-takes-suo-motu-cognisance-of-death-of-gang-rape-victim-in-ghaziabad20250827182344/

ANI | Updated: Aug 27, 2025 18:23 IST

New Delhi [India], August 27 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report on the death of a speech-and hearing-impaired gang rape victim at her home in Uttar Pradesh's Ghaziabad, on August 21. Reportedly, she was subjected to gang rape by two men in the Loni area of the district on 18th August, 2025.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Director General of Police (DGP) of Uttar Pradesh and the District Magistrate of Ghaziabad, calling for a detailed report on the matter within two weeks.
The NHRC has issued a notice to the DGP, Uttar Pradesh and DM, Ghaziabad, calling for a detailed report on the matter within two weeks.
The report is expected to include the status of the investigation and compensation, if any, granted to the victim's family.

According to the media report carried on 22nd August, 2025, the victim was undergoing treatment at the Institute of Human Behaviour and Allied Sciences, Delhi. The two alleged perpetrators have been arrested, who had abducted her when she was walking alone on an isolated stretch and sexually assaulted her.
Earlier in the day, the NHRC took suo motu cognisance of media reports on the death of a 22-year-old Zimbabwean student, who succumbed to injuries at AIIMS Bathinda after being allegedly assaulted by a group of men in Punjab's Bathinda district.
The victim, identified as Ziweya Leeroy, was pursuing graduation at Guru Kashi University in Talwandi Sabo town. According to reports, Leeroy was allegedly attacked on August 13, 2025, following an altercation with a security guard at the university.
Police said Leeroy was assaulted by the guard, identified as Dilpreet Singh, along with eight others. He had been undergoing treatment at AIIMS Bathinda but died on August 21, 2025. An FIR has been registered in the case.
Taking note of the incident, the NHRC observed that the reported facts, if true, raise serious concerns regarding the violation of human rights and the safety of foreign students studying in India.
The Commission has issued notices to the Director General of Police, Punjab, and the Registrar of Guru Kashi University, seeking a detailed report within two weeks.
The NHRC has asked the authorities to provide information on the circumstances leading to the assault, the action taken against the accused, and the measures being implemented to ensure the safety of international students on campus. (ANI)

Newsonair

NHRC Issues Notices to UP Officials Over Alleged Gang Rape and Death of Disabled Woman

https://www.newsonair.gov.in/nhrc-issues-notices-to-up-officials-over-alleged-gang-rape-and-death-of-disabled-woman/

Site Admin | August 27, 2025 6:47 PM

The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary and Director General of Police (DGP) of Uttar Pradesh over the reported gang rape of a speech and hearing impaired woman. Taking suo motu cognisance of a media report, the commission has sought a a detailed report on the matter within two weeks. It said that the victim was found dead at her house in Ghaziabad, Uttar Pradesh, on the 21st of this month.

It added that the two alleged perpetrators who had abducted her when she was walking alone on an isolated stretch and sexually assaulted her have been arrested. The Commission has observed that if the contents of the news report is true, it raises serious issues of violation of human rights.

Bharat Express

NHRC ने गाजियाबाद में एक मूक बधिर सामूहिक दुष्कर्म मामले में लिया स्वतः संज्ञान, आयोग ने जिला अधिकारी से मांगा जवाब

राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश के गाजियाबाद में एक मूक बधिर सामूहिक दुष्कर्म पीड़िता की मौत के मामले में स्वतः संज्ञान लिया है. उत्तर प्रदेश के पुलिस महानिदेशक और गाजियाबाद के जिलाधिकारी को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट देने को कहा है.

https://bharatexpress.com/legal/nhrc-took-suo-motu-cognizance-of-a-deaf-and-mute-gang-rape-case-in-ghaziabad-the-commission-sought-a-response-from-the-district-officer-557052

गोपाल कृष्ण August 27, 2025 5:24 pm

Edited by Shreyansh Choubey

राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश के गाजियाबाद में एक मूक बधिर सामूहिक दुष्कर्म पीड़िता की मौत के मामले में स्वतः संज्ञान लिया है. एनएचआरसी ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है, जिसमें कहा गया है कि 21 अगस्त 2025 को उत्तर प्रदेश के गाजियाबाद जिले में एक मूक बधिर सामूहिक बलात्कार पीड़िता अपने घर में मृत पाई गई थी. पीड़िता को 18 अगस्त 2025 को लोनी क्षेत्र में दो व्यक्तियों द्वारा गैंगरेप का शिकार बनाया गया था. आयोग ने उत्तर प्रदेश के पुलिस महानिदेशक और गाजियाबाद के जिलाधिकारी को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट देने को कहा है.

पुलिस की लापरवाही और देरी पर गंभीर आरोप

रिपोर्ट की जांच स्थिति और पीड़िता के परिवार को मुआवजा दिया गया या नहीं इसकी जानकारी मांगी है. पीड़िता का दिल्ली के इंस्टिट्यूट ऑफ ह्यूमन बिहेवियर एंड अलाइड साइंसेज में इलाज करवा रही थी. परिजनों के मुताबिक युवती मूक बधिर और मानसिक रोगी थी, तो वो अक्सर बिना बताए घर से निकल जाती थी. ऐसे ही वो 18 अगस्त को निकल गई थी और घूमते हुए पास के एक गांव पहुच गई थी. परिजनों का आरोप है कि वहां उसके साथ गैंगरेप किया गया. इतना ही नही परिजनों के मुताबिक पुलिस पर संगीन आरोप लगाए है.

परिजनों के मुताबिक न तो समय से उनकी एफआईआर लिखी गई ना ही मेडिकल हुआ. मौत के बाद एक टेम्पों में उसके शव को ले जाया गया. इस मामले में शामिल दो लोगो को पुलिस ने मुठभेड़ के बाद गिरफ्तार कर लिया. रोहित पुत्र धर्मवीर और वीर सिंह उर्फ भोला पुत्र ज्ञान चंद्र, निवासी ग्राम निठौरा, लोनी के रूप में दोनों की पहचान हुई है.

दोनों के पास से पुलिस ने 2 अवैध तमंचे, 2 खोखा कारतूस, 2 जिंदा कारतूस और चोरी की एक मोटरसाइकिल बरामद की है.

News Nationa

गाजियाबाद में मूक-बधिर गैंगरेप पीड़िता की मौत पर एनएचआरसी सख्त, यूपी डीजीपी को भेजा नोटिस

https://www.newsnationtv.com/Ghaziabad-Me-Mook-Badhir-Gangrape-Peedita-Ki-Maut-Par-NHRC-Sakht-UP-DGP-Ko-Bheja-Notice--20250827183110/

Written by IANS | 27 Aug 2025 20:40 IST

नई दिल्ली, 27 अगस्त (आईएएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के गाजियाबाद जिले में एक मूक-बधिर गैंगरेप पीड़िता की संदिग्ध मौत के मामले में स्वतः संज्ञान लिया है। आयोग ने इस मामले में उत्तर प्रदेश के पुलिस महानिदेशक (डीजीपी) और गाजियाबाद के जिलाधिकारी (डीएम) को नोटिस जारी कर दो हफ्तों के भीतर विस्तृत रिपोर्ट मांगी है।

यह घटना 18 अगस्त को गाजियाबाद के लोनी क्षेत्र में हुई थी। दो युवकों ने अकेली जा रही मूक-बधिर युवती को अगवा किया और सुनसान स्थान पर ले जाकर गैंगरेप की वारदात को अंजाम दिया।

रिपोर्ट के अनुसार, पीड़िता का इलाज दिल्ली स्थित इंस्टीट्यूट ऑफ ह्यूमन बिहेवियर एंड एलाइड साइंसेज (आईएचबीएएस) में चल रहा था, लेकिन 21 अगस्त को उसकी मौत हो गई।

इस घटना को लेकर 22 अगस्त को मीडिया में रिपोर्ट प्रकाशित हुई, जिसके आधार पर एनएचआरसी ने कहा कि अगर ये आरोप सही हैं तो यह गंभीर मानवाधिकार उल्लंघन का मामला है।

आयोग ने नोटिस में कहा है कि उन्हें यह जानना जरूरी है कि जांच की वर्तमान स्थिति क्या है। क्या पीड़िता के परिवार को कोई मुआवजा या सहायता दी गई है? प्रशासन ने इस मामले में अब तक क्या कदम उठाए हैं?

एनएचआरसी ने इस घटना को बेहद चिंताजनक और शर्मनाक करार दिया। आयोग का कहना है कि जब कोई पीड़ित पहले ही शारीरिक बाध्यता जैसी चुनौती से जूझ रहा हो और फिर उसके साथ ऐसी क्रूरता हो, तो यह सिर्फ कानून का ही नहीं, बल्कि समाज की संवेदनशीलता और सुरक्षा तंत्र पर भी सवाल खड़े करता है।

गौरतलब है कि इस मामले में दो आरोपियों को गिरफ्तार किया गया है। दोनों ने ही पीड़िता को सुनसान रास्ते से अगवा कर उसके साथ अमानवीय कृत्य किया।

अब एनएचआरसी की इस कार्रवाई से उम्मीद की जा रही है कि मामले की निष्पक्ष जांच होगी और पीड़िता को न्याय मिलेगा।

एनएचआरसी ने दो सप्ताह के भीतर विस्तृत रिपोर्ट पेश करने को कहा है।

--आईएएनएस

वीकेयू/एबीएम

Janta Se Rishta

मूक-बधिर गैंगरेप पीड़िता की मौत पर NHRC सख्त, यूपी DGP को भेजा नोटिस

https://jantaserishta.com/local/uttar-pradesh/nhrc-strict-on-the-death-of-deaf-and-mute-gang-rape-victim-sent-notice-to-up-dgp-nhrc-dgp--4234532

SHIDDHANT | 27 Aug 2025 8:47 PM

GAZIYABAD गाज़ियाबाद: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के गाजियाबाद में मूक-बधिर गैंगरेप पीड़िता की संदिग्ध मौत के मामले में स्वतः संज्ञान लिया है। आयोग ने राज्य के पुलिस महानिदेशक और गाजियाबाद के जिलाधिकारी को नोटिस जारी कर दो हफ्तों के भीतर विस्तृत रिपोर्ट मांगी है। यह घटना 18 अगस्त को लोनी क्षेत्र में हुई थी, जहां दो युवकों ने अकेली जा रही पीड़िता को अगवा कर सुनसान स्थान पर गैंगरेप किया। इलाज के दौरान पीड़िता ने 21 अगस्त को दिल्ली स्थित इंस्टीट्यूट ऑफ ह्यूमन बिहेवियर एंड एलाइड साइंसेज (आईएचबीएएस) में दम तोड़ दिया।

22 अगस्त को इस घटना की खबरें मीडिया में आने के बाद एनएचआरसी ने इसे गंभीर मानवाधिकार उल्लंघन बताया। आयोग ने पूछा है कि जांच की वर्तमान स्थिति क्या है, क्या पीड़िता के परिवार को कोई सहायता या मुआवजा दिया गया है और प्रशासन ने अब तक क्या कदम उठाए हैं। आयोग ने कहा कि यह घटना न केवल कानून व्यवस्था पर सवाल खड़े करती है, बल्कि समाज की संवेदनशीलता और सुरक्षा तंत्र की कमजोरी को भी उजागर करती है। फिलहाल पुलिस ने दोनों आरोपियों को गिरफ्तार कर लिया है। एनएचआरसी ने दो सप्ताह में विस्तृत रिपोर्ट पेश करने का निर्देश दिया है।

Kranti Odisha

राष्ट्रीय मानव अधिकार आयोग, भारत ने उत्तर प्रदेश के गाजियाबाद जिले में एक मूक-बधिर सामूहिक बलात्कार पीड़िता की कथित मौत का स्वतः संज्ञान लिया है।

https://krantiodishanews.in/post/13385

August 27, 2025

krantiodishanews

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें कहा गया है कि 21 अगस्त, 2025 को उत्तर प्रदेश के गाजियाबाद जिले में एक मूक-बधिर सामूहिक बलात्कार पीड़िता अपने घर पर मृत पाई गई थी। कथित तौर पर, 18 अगस्त, 2025 को जिले के लोनी इलाके में दो पुरुषों ने उसके साथ सामूहिक बलात्कार किया था।

आयोग ने पाया है कि समाचार रिपोर्ट की सामग्री, यदि सत्य है, तो मानव अधिकारों के उल्लंघन के गंभीर मुद्दे उठाती है। इसलिए, उत्तर प्रदेश के पुलिस महानिदेशक (डीजीपी) और गाजियाबाद के जिलाधिकारी को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट तलब की गई है।

22 अगस्त, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, पीड़िता का दिल्ली स्थित मानव व्यवहार एवं संबद्ध विज्ञान संस्थान में इलाज चल रहा था। दो कथित अपराधियों को गिरफ्तार कर लिया गया है, जिन्होंने उसे एक सुनसान रास्ते पर अकेले टहलते समय अगवा कर लिया था और उसका यौन उत्पीड़न किया था।

Zee News

Ghaziabad News: मूक-बधिर पीड़िता की संदिग्ध मौत पर NHRC सख्त, 2 हफ्ते में मांगी पूरी रिपोर्ट

National Human Rights Commission: NHRC ने यूपी के गाजियाबाद जिले में एक मूक-बधिर गैंगरेप पीड़िता की संदिग्ध मौत के मामले में संज्ञान लिया है. इस मामले में आयोग ने DGP और गाजियाबाद के DM को नोटिस जारी कर 2 हफ्तों के अंदर पूरी रिपोर्ट मांगी है.

https://zeenews.india.com/hindi/india/delhi-ncr-haryana/ghaziabad/ghaziabad-nhrc-cognizance-suspicious-death-deaf-and-mute-gang-rape-victim/2899187

Written By Zee Media Bureau | Last Updated: Aug 27, 2025, 10:26 PM IST

Ghaziabad News: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने यूपी के गाजियाबाद जिले में एक मूक-बधिर गैंगरेप पीड़िता की संदिग्ध मौत के मामले में संज्ञान लिया है. आयोग ने इस मामले में यूपी के पुलिस महानिदेशक (DGP) और गाजियाबाद के जिलाधिकारी (DM) को नोटिस जारी कर 2 हफ्तों के अंदर पूरी रिपोर्ट मांगी है. यह घटना 18 अगस्त को गाजियाबाद के लोनी क्षेत्र में हुई थी. 2 युवकों ने अकेली जा रही मूक-बधिर युवती को अगवा किया और सुनसान स्थान पर ले जाकर गैंगरेप की वारदात को अंजाम दिया.

रिपोर्ट के अनुसार, पीड़िता का इलाज दिल्ली स्थित इंस्टीट्यूट ऑफ ह्यूमन बिहेवियर एंड एलाइड साइंसेज (IHBAS) में चल रहा था, लेकिन 21 अगस्त को उसकी मौत हो गई. इस घटना को लेकर 22 अगस्त को मीडिया में रिपोर्ट प्रकाशित हुई, जिसके आधार पर NHRC ने कहा कि अगर ये आरोप सही हैं तो यह गंभीर मानवाधिकार उल्लंघन का मामला है. आयोग ने नोटिस में कहा है कि उन्हें यह जानना जरूरी है कि जांच की वर्तमान स्थिति क्या है. क्या पीड़िता के परिवार को कोई मुआवजा या सहायता दी गई है? प्रशासन ने इस मामले में अब तक क्या कदम उठाए हैं?

शारीरिक बाध्यता जैसी चुनौती से जूझ रहे हो

NHRC ने इस घटना को बेहद चिंताजनक और शर्मनाक करार दिया है. आयोग का कहना है कि जब कोई पीड़ित पहले ही शारीरिक बाध्यता जैसी चुनौती से जूझ रहा हो और फिर उसके साथ ऐसी क्रूरता हो, तो यह सिर्फ कानून का ही नहीं, बल्कि समाज की संवेदनशीलता और सुरक्षा तंत्र पर भी सवाल खड़े करता है. गौरतलब है कि इस मामले में दो आरोपियों को गिरफ्तार किया गया है. दोनों ने ही पीड़िता को सुनसान रास्ते से अगवा कर उसके साथ अमानवीय कृत्य किया. अब NHRC की इस कार्रवाई से उम्मीद की जा रही है कि मामले की निष्पक्ष जांच होगी और पीड़िता को न्याय मिलेगा. एनएचआरसी ने 2 सप्ताह के अंदर विस्तृत रिपोर्ट पेश करने को कहा है.

The News Mill

NHRC takes cognisance of Zimbabwean student's death after assault in Punjab

https://thenewsmill.com/2025/08/nhrc-takes-cognisance-of-zimbabwean-students-death-after-assault-in-punjab/

Written By: ANI | Published on: Aug 27, 2025

The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports on the death of a 22-year-old Zimbabwean student, who succumbed to injuries at AIIMS Bathinda after being allegedly assaulted by a group of men in Punjab's Bathinda district. The victim, identified as Ziweya Leeroy, was pursuing graduation at Guru Kashi University in Talwandi Sabo town. According to reports, Leeroy was allegedly attacked on August 13, 2025, following an altercation with a security guard at the university.

Police said Leeroy was assaulted by the guard, identified as Dilpreet Singh, along with eight others. He had been undergoing treatment at AIIMS Bathinda but died on August 21, 2025. An FIR has been registered in the case.
Taking note of the incident, the NHRC observed that the reported facts, if true, raise serious concerns regarding the violation of human rights and the safety of foreign students studying in India.

The Commission has issued notices to the Director General of Police, Punjab, and the Registrar of Guru Kashi University, seeking a detailed report within two weeks. The NHRC has asked the authorities to provide information on the circumstances leading to the assault, the action taken against the accused, and the measures being implemented to ensure the safety of international students on campus.
According to the media report dated August 21, Leeroy had an altercation with one of the university's security guards a day before the alleged attack. The following day, he was allegedly assaulted by the guard and his accomplices. The attack left him critically injured, ultimately leading to his death after several days of treatment

ANI

NHRC takes cognisance of assault, death of Zimbabwean student in Punjab

https://www.aninews.in/news/national/general-news/nhrc-takes-cognisance-of-assault-death-of-zimbabwean-student-in-punjab20250827191129/

ANI | Updated: Aug 27, 2025 19:11 IST

New Delhi [India], August 27 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report on the death of a Zimbabwean student who was assaulted in Punjab. The student, identified as Ziweya Leeroy, succumbed to his injuries at AIIMS Bathinda on August 21, 2025.
According to a statement from the NHRC, the victim was pursuing graduation at Guru Kashi University in Talwandi Sabo town. According to reports, Leeroy was allegedly attacked on August 13, 2025, following an altercation with a security guard at the university.
Police said Leeroy was assaulted by the guard, identified as Dilpreet Singh, along with eight others. He had been undergoing treatment at AIIMS Bathinda but died on August 21, 2025. An FIR has been registered in the case.

Taking note of the incident, the NHRC observed that the reported facts, if true, raise serious concerns regarding the violation of human rights and the safety of foreign students studying in India.
According to the statement, it has issued notices to the Director General of Police, Punjab and the Registrar, Guru Kashi University, Bathinda, calling for a detailed report on the matter within two weeks.
Accordingly, the Commission has examined the contents of the news report; if true, it raises serious concerns about potential human rights violations.
According to the media report carried on 21st August, 2025, the victim had an altercation with one security guard a day before he was assaulted by him and his accomplices on 13th August, 2025. An FIR has been registered in the matter, the NHRC added. (ANI)

Newsonair

NHRC Issues Notices to Punjab DGP, Guru Kashi University Over Zimbabwean Student's Death

https://www.newsonair.gov.in/nhrc-issues-notices-to-punjab-dgp-guru-kashi-university-over-zimbabwean-students-death/

Site Admin | August 27, 2025 12:22 PM

The National Human Rights Commission (NHRC) has issued notices to the Director General of Police, Punjab and the Registrar, Guru Kashi University, Bathinda, over the reported death of a Zimbabwean student. Taking suo motu cognisance of media reports, the commission has sought a detailed report within two weeks.

It said that a Zimbabwean student was reportedly assaulted by a group of people, and he succumbed to his injuries at AIIMS, Bathinda, Punjab, last week. The Commission has observed that if the contents of the news report are true, it raises serious issues of violation of human rights.

Sakshi Post

NHRC takes cognisance of unauthorised de-addiction centres in UP after man's death

https://www.sakshipost.com/news/nhrc-takes-cognisance-unauthorised-de-addiction-centres-after-man-s-death-445494

Aug 27, 2025, 19:25 IST

New Delhi, Aug 27 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of unauthorised de-addiction centres being run in Uttar Pradesh after a media report mentioned that a 38-year-old man allegedly died due to torture at one such facility in Meerut.

The news report quoted an officer of the District Tobacco Control Cell saying that not even a single de-addiction centre in Gautam Budh Nagar district is authorised and registered with the authorities.

According to the press report, the man was alcoholic and was brought to a de-addiction centre in Gautam Budh Nagar on August 17.

Within half an hour of his admission there, the deceased was referred to another de-addiction centre at Meerut, where he stayed for two days.

However, when his condition deteriorated, the management informed his family, and he was taken to the All India Institute of Medical Sciences (AIIMS) in the national capital, where doctors reportedly declared him dead.

The family has alleged that he died due to physical torture at the Meerut de-addiction centre.

Taking note of press report, the apex human rights body said the contents, if true, raise serious concerns of human rights violations.

The NHRC issued notices to the Uttar Pradesh Chief Secretary and the state police chief, calling for a detailed report on the matter within two weeks.

“The report is expected to include the status of de-addiction centres being run in the state of Uttar Pradesh,” said the apex human rights body.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

ETV Bharart

NHRC Seeks Report From Punjab DGP In Zimbabwean Student's Death

According to media report, the man was an alcoholic and was brought to a De-addiction centre in Noida, Gautam Budh Nagar on August 17.

https://www.etvbharat.com/en/!state/nhrc-seeks-report-from-punjab-dgp-in-zimbabwean-students-death-enn25082704145

By ETV Bharat English Team

Published: August 27, 2025 at 6:23 PM IST

2 Min Read

New Delhi: The National Human Rights Commission (NHRC) on Wednesday said it has issued a notice to the Punjab Director General of Police and Registrar of Guru Kashi University, Bathinda, over the death of a Zimbabwean student due to alleged assault on him.

The DGP and the Registrar have been asked to submit a detailed report in connection with the matter within two weeks.

"The NHRC has taken suo motu cognisance of a media report that a Zimbabwean student was assaulted by a group of people and he succumbed to his injuries at All India Institute of Medical Science (AIIMS), Bathinda, Punjab, on August 21. Reportedly, he was pursuing graduation at the Guru Kashi University in Talwandi Sabo Town of Bathinda," the Rights body said.

It is observed that if the report is true, then it is a serious violation of human rights. "The Commission has examined the contents of the news report; if true, it raise serious issues of violation of human rights. Accordingly, it has issued notices to the Director General of Police, Punjab and the Registrar, Guru Kashi University, Bathinda, calling for a detailed report on the matter within two weeks," the Rights body said.

According to the media report carried on August 21, the victim had an altercation with one security guard a day before he was assaulted by him and his accomplices on August 13, the NHRC said.

An FIR has been registered in the matter, it said. In a separate matter in Uttar Pradesh, the NHRC has also taken suo motu cognisance of a media report that a 38-year-old man died amid allegations by his family members of torture at a De-addiction centre in Meerut.

According to the report, carried on August 19, the man was an alcoholic and was brought to a De-addiction centre in Noida, Gautam Budh Nagar on August 17. Within half an hour of his admission there, he was referred to another De-addiction centre at Meerut, where he stayed for two days, the Rights body said.

However, when his condition started deteriorating, the management of the De-addiction centre informed his family members, and he was taken to the AIIMS, New Delhi, for medical treatment, where the doctors reportedly declared him dead, it said.

The NHRC has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Uttar Pradesh, calling for a detailed report on the matter within two weeks. The report must include the status of de-addiction centres being run in the state of Uttar Pradesh.

Big News Network

NHRC takes cognisance of assault, death of Zimbabwean student in Punjab

https://www.bignewsnetwork.com/news/278536298/nhrc-takes-cognisance-of-abault-death-of-zimbabwean-student-in-punjab

ANI | 28th August 2025, 01:10 GMT+11

New Delhi [India], August 27 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report on the death of a Zimbabwean student who was assaulted in Punjab. The student, identified as Ziweya Leeroy, succumbed to his injuries at AIIMS Bathinda on August 21, 2025.

According to a statement from the NHRC, the victim was pursuing graduation at Guru Kashi University in Talwandi Sabo town. According to reports, Leeroy was allegedly attacked on August 13, 2025, following an altercation with a security guard at the university.

Police said Leeroy was assaulted by the guard, identified as Dilpreet Singh, along with eight others. He had been undergoing treatment at AIIMS Bathinda but died on August 21, 2025. An FIR has been registered in the case.

Taking note of the incident, the NHRC observed that the reported facts, if true, raise serious concerns regarding the violation of human rights and the safety of foreign students studying in India.

According to the statement, it has issued notices to the Director General of Police, Punjab and the Registrar, Guru Kashi University, Bathinda, calling for a detailed report on the matter within two weeks.

Accordingly, the Commission has examined the contents of the news report; if true, it raises serious concerns about potential human rights violations.

According to the media report carried on 21st August, 2025, the victim had an altercation with one security guard a day before he was assaulted by him and his accomplices on 13th August, 2025. An FIR has been registered in the matter, the NHRC added. (ANI)

The Statesman

NHRC notice to UP govt over death due to torture at de-addication centre in Meerut

The man was declared dead at AIIMS, New Delhi when brought from the centre for treatment on August 19, 2025.

https://www.thestatesman.com/india/nhrc-notice-to-up-govt-over-death-due-to-torture-at-de-addication-centre-in-meerut-1503477803.html

Statesman News Service | Lucknow | August 27, 2025 9:39 pm

The National Human Rights Commission (NHRC), taking suo motu cognizance of a media report that a 38-year-old man died amidst allegations by his family members of torture at a De-addiction centre in Meerut, Uttar Pradesh, issued a notice to the state government, observing that the contents of the news report, if true, raise serious issues of violation of human rights.

The man was declared dead at AIIMS, New Delhi when brought from the centre for treatment on August 19, 2025.

Reportedly, he was shifted to this de-addiction centre in Meerut district from another centre in NOIDA, Gautam Buddh Nagar district of Uttar Pradesh on August 17, 2025. It is also mentioned in the news report that according to an officer of the District Tobacco Control Cell, not even a single de-addiction centre operating in the Gautam Budh Nagar district of Uttar Pradesh is authorised and registered with the authorities.

Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Uttar Pradesh, calling for a detailed report on the matter within two weeks. The report is expected to include the status of de-addiction centres being run in the state of Uttar Pradesh.

According to the media report, carried on August 19, 2025, the man, who was alcoholic, was brought to a de-addiction centre in NOIDA, Gautam Budh Nagar on August 17, 2025. Within half an hour of his admission there, he was referred to another de-addiction centre at Meerut, where he stayed for two days.

However, when his condition started deteriorating, the management of the de-addiction centre informed his family members before taking him to the AIIMS, New Delhi for medical treatment where the doctors reportedly declared him dead. His family members have alleged that he died due to physical torture at the Meerut De-addiction centre.

India Education Diary

NHRC, India takes suo motu cognizance of the reported death of a man amidst allegations of torture at a De-addiction centre in Meerut, Uttar Pradesh

https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-death-of-a-man-amidst-allegations-of-torture-at-a-de-addiction-centre-in-meerut-uttar-pradesh/

By iednewsdesk | August 27, 2025

The National Human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report that a 38-year-old man died amidst allegations by his family members of torture at a De-addiction centre in Meerut, Uttar Pradesh. He was declared dead at AIIMS, New Delhi when brought from the centre for treatment on 19th August, 2025. Reportedly, he was shifted to this De-addiction centre in Meerut district from another centre in NOIDA, Gautam Buddh Nagar district of Uttar Pradesh on 17th August, 2025. It is also mentioned in the news report that according to an officer of the District Tobacco Control Cell, not even a single De-addiction centre operating in the Gautam Budh Nagar district of Uttar Pradesh is authorised and registered with the authorities.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Uttar Pradesh, calling for a detailed report on the matter within two weeks. The report is expected to include the status of de-addiction centres being run in the state of Uttar Pradesh.

According to the media report, carried on 19th August, 2025, the man was alcoholic and was brought to a De-addiction centre in NOIDA, Gautam Budh Nagar on 17th August 2025. Within half an hour of his admission there, he was referred to another De-addiction centre at Meerut, where he stayed for two days. However, when his condition started deteriorating, the management of the De-addiction centre informed his family members and he was taken to the AIIMS, New Delhi for medical treatment where the doctors reportedly declared him dead. His family members have alleged that he died due to physical torture at the Meerut De-addiction centre.

The Indian Awaaz

NHRC Issues Notices to UP Chief Secretary, DGP Over Death at De-addiction Centre

https://theindianawaaz.com/nhrc-issues-notices-to-up-chief-secretary-dgp-over-death-at-de-addiction-centre/

Aug 27, 2025

AMN

The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary and Director General of Police (DGP) of Uttar Pradesh over the reported death of a man at a De-addiction centre. Taking suo motu cognisance of a media report, the commission has sought a detailed report on the matter within two weeks.

It said that a 38-year-old man died of alleged torture at a De-addiction centre in Meerut, Uttar Pradesh. It added that he was declared dead at AIIMS, New Delhi, when brought from the centre for treatment on the 19th of this month. The Commission has observed that if the contents of the news report is true, it raises serious issues of violation of human rights.

Janta se Rishta

NHRC ने पंजाब में हमले के बाद जिम्बाब्वे के छात्र की मौत का संज्ञान लिया

https://jantaserishta.com/delhi-ncr/nhrc-takes-cognizance-of-death-of-zimbabwean-student-after-attack-in-punjab-4234531

Gulabi Jagat27 Aug 2025 8:46 PM

New Delhi: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 22 वर्षीय जिम्बाब्वे के छात्र की मौत पर मीडिया रिपोर्टों का स्वत: संज्ञान लिया है , जिसने पंजाब के बठिंडा जिले में पुरुषों के एक समूह द्वारा कथित रूप से हमला किए जाने के बाद एम्स बठिंडा में दम तोड़ दिया था। पीड़िता, जिसकी पहचान ज़िवेया लीरॉय के रूप में हुई है, तलवंडी साबो कस्बे में स्थित गुरु काशी विश्वविद्यालय में स्नातक की पढ़ाई कर रही थी । रिपोर्टों के अनुसार, लीरॉय पर 13 अगस्त, 2025 को विश्वविद्यालय के एक सुरक्षा गार्ड के साथ विवाद के बाद कथित तौर पर हमला किया गया था।

पुलिस ने बताया कि लीरॉय पर दिलप्रीत सिंह नाम के एक गार्ड ने आठ अन्य लोगों के साथ मिलकर हमला किया था। उसका एम्स बठिंडा में इलाज चल रहा था , लेकिन 21 अगस्त, 2025 को उसकी मौत हो गई। मामले में एफआईआर दर्ज कर ली गई है। घटना पर संज्ञान लेते हुए एनएचआरसी ने कहा कि यदि रिपोर्ट किए गए तथ्य सही हैं तो वे मानवाधिकारों के उल्लंघन और भारत में अध्ययनरत विदेशी छात्रों की सुरक्षा के संबंध में गंभीर चिंताएं पैदा करते हैं। आयोग ने पंजाब के पुलिस महानिदेशक और गुरु काशी विश्वविद्यालय के रजिस्ट्रार को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

एनएचआरसी ने अधिकारियों से हमले की परिस्थितियों, आरोपियों के खिलाफ की गई कार्रवाई और परिसर में अंतर्राष्ट्रीय छात्रों की सुरक्षा सुनिश्चित करने के लिए लागू किए जा रहे उपायों के बारे में जानकारी देने को कहा है। 21 अगस्त की मीडिया रिपोर्ट के अनुसार, कथित हमले से एक दिन पहले लीरॉय का विश्वविद्यालय के एक सुरक्षा गार्ड से झगड़ा हुआ था। अगले दिन, गार्ड और उसके साथियों ने कथित तौर पर उन पर हमला किया। इस हमले में वह गंभीर रूप से घायल हो गए और अंततः कई दिनों के इलाज के बाद उनकी मृत्यु हो गई।

ETV Bharat

NHRC ने विदेशी छात्र की मौत पर पंजाब के DGP को नोटिस जारी किया - NHRC ISSUES NOTICE TO PUNJAB DGP

आयोग ने पंजाब के डीजीपी और गुरु काशी विश्वविद्यालय के रजिस्ट्रार को नोटिस जारी कर दो सप्ताह में रिपोर्ट मांगी है.

https://www.etvbharat.com/hi/!bharat/nhrc-issues-notice-to-punjab-dgp-over-death-of-a-foreign-student-hindi-news-hin25082703856

By ETV Bharat Hindi Team | Published : August 27, 2025 at 5:40 PM IST

3 Min Read

नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बुधवार को पंजाब के पुलिस महानिदेशक को नोटिस जारी किया है.साथ ही साथ जिम्बाब्वे के एक छात्र की कथित हमले के कारण हुई मौत के मामले में गुरु काशी विश्वविद्यालय (GKU), बठिंडा के रजिस्ट्रार के खिलाफ शिकायत दर्ज कराई.

डीजीपी और रजिस्ट्रार को मामले के संबंध में दो सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करने को कहा गया है. एनएचआरसी ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है कि जिम्बाब्वे के एक छात्र पर लोगों के एक समूह ने हमला किया था और 21 अगस्त को पंजाब के बठिंडा स्थित अखिल भारतीय आयुर्विज्ञान संस्थान (AIIMS) में उसकी मौत हो गई. मानवाधिकार संस्था ने कहा, "कथित तौर पर वह बठिंडा के तलवंडी साबो में गुरु काशी विश्वविद्यालय में स्नातक की पढ़ाई कर रहा था."

आयोग ने कहा कि यदि रिपोर्ट सही है तो यह मानवाधिकारों का गंभीर उल्लंघन है. आयोग ने समाचार रिपोर्ट की विषय-वस्तु की जांच की है, यदि यह सच है तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाता है.

मानवाधिकार आयोग ने कहा, "तदनुसार, उसने पंजाब के पुलिस महानिदेशक और गुरु काशी विश्वविद्यालय, बठिंडा के रजिस्ट्रार को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है."

एनएचआरसी ने कहा कि 21 अगस्त को मीडिया में आई रिपोर्ट के अनुसार, 13 अगस्त को पीड़ित और उसके साथियों द्वारा उस पर हमला किए जाने से एक दिन पहले पीड़ित का एक सुरक्षा गार्ड के साथ झगड़ा हुआ था. उन्होंने बताया कि मामले में प्राथमिकी दर्ज कर ली गई है.

वहीं उत्तर प्रदेश में एक अलग मामले में, एनएचआरसी ने एक मीडिया रिपोर्ट का भी स्वतः संज्ञान लिया है, जिसमें कहा गया है कि मेरठ के एक नशा मुक्ति केंद्र में एक 38 वर्षीय व्यक्ति की उसके परिवार के सदस्यों द्वारा लगाए गए यातना के आरोपों के बीच मौत हो गई.

19 अगस्त को दी गई रिपोर्ट के अनुसार, वह व्यक्ति शराबी था और उसे 17 अगस्त को नोएडा, गौतमबुद्ध नगर के एक नशा मुक्ति केंद्र में लाया गया था. मानवाधिकार आयोग ने कहा कि वहां भर्ती होने के आधे घंटे के भीतर ही उसे मेरठ के एक अन्य नशा मुक्ति केंद्र में भेज दिया गया, जहां वह दो दिन तक रहा.

हालांकि, जब उसकी हालत बिगड़ने लगी तो नशा मुक्ति केंद्र के प्रबंधन ने उसके परिवार के सदस्यों को सूचित किया और उसे इलाज के लिए एम्स, नई दिल्ली ले जाया गया, जहां डॉक्टरों ने उसे मृत घोषित कर दिया.

एनएचआरसी ने पाया है कि अगर यह खबर सच है, तो इसकी विषयवस्तु मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है. इसलिए, आयोग ने उत्तर प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट तलब की है. रिपोर्ट में उत्तर प्रदेश राज्य में चलाए जा रहे नशामुक्ति केंद्रों की स्थिति भी शामिल होनी चाहिए.

Kranti Odisha News

भारत के राष्ट्रीय मानव अधिकार आयोग ने पंजाब के बठिंडा में लोगों के एक समूह द्वारा किए गए हमले में घायल हुए ज़िम्बाब्वे के एक छात्र की कथित मौत का स्वतः संज्ञान लिया है।

https://krantiodishanews.in/post/13381

August 27, 2025

Krantiodishanews

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें बताया गया है कि ज़िम्बाब्वे के एक छात्र पर लोगों के एक समूह ने हमला किया था और 21 अगस्त, 2025 को पंजाब के बठिंडा स्थित एम्स में उसकी मौत हो गई। बताया जा रहा है कि वह बठिंडा के तलवंडी साबो कस्बे में स्थित गुरु काशी विश्वविद्यालय में स्नातक की पढ़ाई कर रहा था।

आयोग ने समाचार रिपोर्ट की विषय-वस्तु की जाँच की है। अगर यह सच है, तो यह मानव अधिकारों के उल्लंघन का गंभीर मुद्दा है। तदनुसार, पुलिस महानिदेशक, पंजाब और गुरु काशी विश्वविद्यालय, बठिंडा के रजिस्ट्रार को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी गई है।

21 अगस्त, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, पीड़ित का एक सुरक्षा गार्ड के साथ झगड़ा हुआ था, जिसके एक दिन पहले 13 अगस्त, 2025 को उस पर और उसके साथियों ने हमला किया था। इस मामले में एक प्राथमिकी दर्ज की गई है।

Deccan Herald

NHRC takes cognizance of Palghar's gas leak incident

Four workers died and two were injured in the industrial accident on 21 August.

https://www.deccanherald.com/india/maharashtra/nhrc-takes-cognizance-of-palghars-gas-leak-incident-3699275

Mrityunjay Bose DHNS Last Updated : 27 August 2025, 13:39 IST

Mumbai: The National Human Rights Commission (NHRC) has taken suo motu cognizance of the incident of gas leak in a pharmaceutical company in Boisar industrial Estate of Tarapur in the Palghar district on Thursday.

Four workers died and two were injured in the industrial accident on 21 August.

At the time of the incident, 36 workers were present.

Taking cognizance of news reports, the Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights.

The NHRC has issued notices to the Chief Secretary and the Director General of Police calling for a detailed report on the matter within two weeks.

"The report is expected to include the status of the investigation, compensation, if any, provided to the next of kin of the deceased and the health of the injured workers," the Commission noted.

It said that the district authorities have initiated an enquiry into the incident to determine the cause of the gas leak and assess if there were any safety lapses.

Newsonair

NHRC issues notice to Maharashtra’s Chief Secretary and DGP over death of four workers

https://www.newsonair.gov.in/nhrc-issues-notice-to-maharashtras-chief-secretary-and-dgp-over-death-of-four-workers/

Site Admin | August 27, 2025 1:17 PM

The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary and the Director General of Police of Maharashtra over the reported death of four workers. Taking suo motu cognisance of media reports, the commission has sought a detailed report within two weeks.

It said that four workers died and two were injured after inhaling Nitrogen gas that leaked at a pharmaceutical manufacturing unit located in Boisar Industrial Estate of Tarapur in Palghar district of Maharashtra. It added that at the time of the incident, 36 workers were present. The Commission has observed that if the contents of the news report are true, it raises serious issues of violation of human rights.

globalgreenews.com

NHRC Issues Notice To Maharashtra's Chief Secretary And DGP Over Death Of Four Workers

https://globalgreenews.com/2025/08/27/nhrc-issues-notice-to-maharashtras-chief-secretary-and-dgp-over-death-of-four-workers/

By Team On Aug 27, 2025

The National Human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report that on 21st August, 2025, four workers died and two were injured after inhaling Nitrogen gas that leaked at a pharmaceutical manufacturing unit located in Boisar Industrial Estate of Tarapur, Palghar district, Maharashtra. At the time of the incident, 36 workers were present.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the DGP, Maharashtra, calling for a detailed report on the matter within two weeks.

The report is expected to include the status of the investigation, compensation, if any, provided to the next of kin of the deceased and the health of the injured workers.

According to the media report, carried on 22nd August, 2025, the district authorities have initiated an enquiry into the incident to determine the cause of the gas leak and assess if there were any safety lapses.

Dainik Bhaskar

New Delhi News: एनएचआरसी ने पालघर में दवा कंपनी में चार श्रमिकों की मौत के मामले का लिया संज्ञान

https://www.bhaskarhindi.com/city/new-delhi/new-delhi-news-nhrc-takes-cognizance-of-the-death-of-four-workers-in-a-pharmaceutical-company-in-palghar-1178888

27 Aug 2025 9:41 PM

महाराष्ट्र के मुख्य सचिव और डीजीपी से दो सप्ताह में मांगी रिपोर्ट दवा कंपनी में चार श्रमिकों की मौत का मामला New Delhi News. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने महाराष्ट्र के पालघर जिले के तारापुर के बोईसर औद्योगिक क्षेत्र में स्थित एक दवा निर्माण इकाई में नाइट्रोजन गैस के रिसाव से चार श्रमिकों की मृत्यु के मामले का स्वतः संज्ञान लिया है। आयोग ने इस मामले में राज्य के मुख्य सचिव और पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह में रिपोर्ट मांगी है।

एनएचआरसी ने बुधवार को एक बयान जारी कर यह जानकारी दी। आयोग ने उन मीडिया रिपोर्टों पर स्वतः संज्ञान लिया है, जिसमें बताया गया है कि 21 अगस्त, 2025 को महाराष्ट्र के पालघर जिले के तारापुर के बोईसर औद्योगिक क्षेत्र में स्थित एक दवा निर्माण इकाई में नाइट्रोजन गैस के रिसाव से चार श्रमिकों की मृत्यु हो गई और दो घायल हो गए। घटना के समय 36 श्रमिक मौजूद थे।

आयोग ने इस मामले में महाराष्ट्र के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के अंदर मामले पर विस्तृत रिपोर्ट मांगी है। इसके साथ ही आयोग ने रिपोर्ट में जांच की स्थिति, मृतक के निकटतम संबंधी को दिया गया मुआवजा (यदि कोई हो) तथा घायल श्रमिकों के स्वास्थ्य की स्थिति की जानकारी मांगी है।

Hindustan Times

NHRC member Kanoongo flags shortcomings in functioning of children's home in UP's Rampur

https://www.hindustantimes.com/india-news/nhrc-member-kanoongo-flags-shortcomings-in-functioning-of-children-s-home-in-up-s-rampur-101756309523327.html

PTI | Published on: Aug 27, 2025 09:15 pm IST

NHRC member Kanoongo flags shortcomings in functioning of children's home in UP's Rampur

New Delhi, NHRC member Priyank Kanoongo has flagged various shortcomings in the functioning of a "government-run children's home" in Rampur district of Uttar Pradesh and alleged administrative "apathy" in the process for adoption of orphaned children at the facility.

NHRC member Kanoongo flags shortcomings in functioning of children's home in UP's Rampur

Kanoongo on Wednesday shared an undated video of his inspection of the children's home, in which he looked visibly upset after inquiring from a senior official about the administrative process, and not getting satisfactory answers.

There was no immediate reaction from the Uttar Pradesh government or the related department.

Kanoongo wrote in a Hindi post that the video of the inspection of the government-run children's home in Rampur district has been posted for public awareness and the orientation of officials.

"The condition of the government institution that provides shelter to orphan children is so bad that the superintendent does not even have basic knowledge about children and the Juvenile Justice Act," he lamented.

In the video, the NHRC member even warned of consequences to the superintendent for falling below the mark in his job.

"The superintendent himself is a permanent employee of the government, but all the information is with contractual subordinate employees," he wrote.

The NHRC member flagged that the families of the missing children are "not being traced, biometrics of the abandoned children are not being verified through Aadhaar".

He wrote that "thousands of people are on the waiting list to adopt orphan children, but the indifference of the entire government machinery" towards the process of legally freeing the children for adoption to families seems to be a "serious negligence".

The officer even said that "there is no provision for adoption of children with disability," he added.

"As per the prescribed provisions of the Act, the record of inspection and review of implementation of law by @RampurDm was also not presented; this situation is not right," the NHRC member said in his post.

Hindustan

राष्ट्रीय मानव अधिकार आयोग के सदस्य का स्वागत

Hapur News - राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियांक कानूनगो का गढ़ में स्वागत किया गया। स्थानीय समाजसेवियों ने उन्हें सम्मानित किया और क्षेत्र की समस्याओं पर चर्चा की। कानूनगो ने न्याय और अधिकारों की पहुंच...

https://www.livehindustan.com/uttar-pradesh/hapur/story-priyank-kanungo-welcomed-in-garh-national-human-rights-commission-member-discusses-local-issues-201756329969994.amp.html

28 अगस्त 2025

राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियांक कानूनगो का गढ़ में नेशनल हाईवे पर स्वागत किया गया। दिल्ली से लौटते समय वह गढ़ पहुंचे, जहां नगर के समाजसेवी और सभासदों ने उनका अभिनंदन किया। गढ़ के समाजसेवी विनय त्यागी के नेतृत्व में मंगलवार रात को प्रियांक कानूनगो का स्वागत गढ़ के एक ढाबे पर किया गया। इस दौरान स्थानीय लोगों ने उन्हें फूल-मालाएं पहनाकर सम्मानित किया। स्वागत समारोह के बीच नगर और क्षेत्र से जुड़े विभिन्न सामाजिक मुद्दों पर भी चर्चा हुई। समाजसेवियों और सभासदों ने कानूनगो के समक्ष गढ़ क्षेत्र की प्रमुख समस्याओं को रखा और उनके समाधान की अपेक्षा जताई।

प्रियांक कानूनगो ने कहा कि मानव अधिकार आयोग का उद्देश्य समाज के हर वर्ग तक न्याय और अधिकारों की पहुंच सुनिश्चित करना है। उन्होंने विश्वास दिलाया कि क्षेत्र की समस्याओं को उच्च स्तर पर रखा जाएगा और जो भी संभव होगा, उसे हल कराने का प्रयास किया जाएगा। स्वागत करने वालों में नगर पालिका सभासद प्रदीप निषाद, मौम्मद कैफ, विनय यादव, इकारमनूर, अर्जुन पंडित, सम्राट त्यागी आदि मौजूद रहे। ---

MP Breaking

शारिक मछली मामला, मत्स्य विभाग के अफसरों की मिलीभगत से हासिल किये फर्जी पट्टे! FIR के निर्देश, NHRC ने जारी किये नोटिस

राष्ट्रीय मानवाधिकार आयोग को भेजी शिकायत में आरोप लगाया गया है कि त्कालीन कलेक्टर ने पट्टे निरस्त कर आपराधिक प्रकरण दर्ज करने के आदेश दिए थे, लेकिन मत्स्य विभाग के सहायक संचालक ने कार्रवाई नहीं की और अवैध रूप से पट्टे आवंटित कर दिए ।

https://mpbreakingnews.in/madhya-pradesh/bhopal/nhrc-issued-notice-sharik-machhali-case-fake-leases-fisheries-department-officers-instructions-fir-11-809226

Atul Saxena | Published on -August 27, 2025

भोपाल के चर्चित मछली माफिया शारिक मछली मामले में राष्ट्रीय मानवाधिकार आयोग ने शिकायत की जाँच के बाद मत्स्य विभाग की मिलीभगत को उजागर किया है, आयोग की जाँच में सामने आया है कि तत्कालीन कलेक्टर के आदेश के बाद शारिक और उसके सहयोगियों ने मत्स्य विभाग के अफसरों से मिलीभगत कर दो डैम के पट्टों का फर्जी तरीके से आवंटन करा लिया, आयोग ने इस मामले में दोषी मत्स्य विभाग के अफसरों पर एफआईआर करने के निर्देश दिए हैं साथ ही शासन की नोटिस जारी किये है।

शारिक मछली मामले में एक शिकायत राष्ट्रीय मानवाधिकार आयोग के पास भी पहुंची थी शिकायत में आरोप लगाया गया है कि एक प्रसिद्ध मछली माफिया सरगना ने सरकारी मत्स्य अधिकारी की मदद से फर्जी सहकारी समितियों का उपयोग कर दो जलाशयों के मछली ठेके अवैध रूप से प्राप्त कर लिए। शिकायतकर्ता ने आरोप लगाये कि भोपाल कलेक्टर द्वारा पंजीयन निरस्त करने एवं आपराधिक प्रकरण दर्ज करने के पूर्व आदेशों के बावजूद कोई कार्रवाई नहीं हुई, बल्कि ठेके अब भी माफिया के सहयोगियों द्वारा पर्दे के पीछे संचालित किए जा रहे हैं। शिकायतकर्ता ने कॉल रिकॉर्डिंग और दस्तावेज साक्ष्य स्वरूप संलग्न किए हैं तथा अपराध शाखा, भोपाल से जांच की मांग की।

भोपाल कलेक्टर के आदेश को मत्स्य विभाग के अफसरों ने हवा में उड़ाया

शिकायतकर्ता ने कहा कि चंदेरी डैम का पट्टा जलील मोहम्मद खान उर्फ नेकलूमियां को ईटखेरी मत्स्य उद्योग सहकारी संस्था, भोपाल के माध्यम से दिया गया। जांच में यह अवैध पाया गया और तत्कालीन कलेक्टर ने पट्टा निरस्त कर आपराधिक कार्यवाही का आदेश दिया लेकिन इसके बावजूद सहायक संचालक, मत्स्य विभाग, भोपाल ने कोई कार्रवाई नहीं की। इससे मछुआ समिति के एससी/एसटी सदस्यों का रोजगार छिन गया और उनके पारंपरिक/वंशानुगत अधिकारों का उल्लंघन हुआ।

मछुआरों को रोजगार और अधिकारों से किया वंचित

इसी तरह इस्लामनगर मत्स्य उद्योग सहकारी संस्था, भोपाल को लगातार 10 वर्षों से हाटईखेड़ा डैम एक अवैध पट्टे दिए गए। इससे जलील मोहम्मद खान, शारिक मछली, उनके भाई व मुकेश ठाकुर लाभान्वित हुए। यह सब सहायक संचालक, मत्स्य विभाग, भोपाल की मिलीभगत से हुआ। शिकायतकर्ता ने आरोप लगाया कि अवैध पट्टे आवंटित कर मत्स्य विभाग के संबंधित अधिकारियों ने पद का दुरुपयोग कर अवैध संपत्ति बनाई और पारंपरिक एससी/एसटी मछुआरों को उनके अधिकारों से वंचित किया।

NHRC ने दोषी अफसरों पर FIR के निर्देश दिए

शिकायत की जाँच के बाद प्रकरण की गंभीरता को देखते हुए राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो की पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के अंतर्गत संज्ञान लिया। आयोग ने अधिकारियों के कृत्य को गंभीर अपराध मानते हुए पुलिस आयुक्त एवं जिला मजिस्ट्रेट भोपाल FIR दर्ज करने के निर्देश दिए हैं।

इन अधिकारियों को नोटिस जारी

आयोग ने प्रमुख सचिव, मत्स्य विभाग, अपर मुख्य सचिव, सहकारिता विभाग और पुलिस आयुक्त व जिला मजिस्ट्रेट, भोपाल को नोटिस जारी करते हुए निर्देश दिए हैं, आयोग ने कहा कि चंदेरी डैम और हाटईखेड़ा डैम के पट्टा आवंटन व संचालन की जांच करें, अवैध कार्यों में शामिल दोषी अधिकारियों के विरुद्ध कार्यवाही करें और दो सप्ताह के भीतर कार्यवाही प्रतिवेदन (ATR) प्रस्तुत करें।

The Commune

Loyola College Caught In Massive Academic Fraud Through Illegal Bible College, Madras University Report Reveals Shocking Violations, An Exclusive Explosive Exposé By The Commune – LRPF

https://thecommunemag.com/loyola-college-caught-in-massive-academic-fraud-through-illegal-bible-college-madras-university-report-reveals-shocking-violations-an-exclusive-explosive-expose-by-the-commune-lrpf/

By The Commune - August 27, 2025

The University of Madras has confirmed serious irregularities by the Loyola College in Chennai after the university's Inspection Commission reported that the Jesuit institution was conducting its M.A. Philosophy programme at the off-campus Jesuit centre Satya Nilayam in Thiruvanmiyur without approval. This action follows a series of complaints submitted by the Legal Rights Protection Forum (LRPF) to different constitutional bodies following The Commune's report on the matter.

The detailed report submitted by the Madras University to the National Human Rights Commission (NHRC), flagged "gross violations" of affiliation rules by Loyola College, Chennai, in the conduct of its M.A. Philosophy programme.

This report from the Madras University came after the NHRC found Madras University evasive over Loyola's illegal M.A. Philosophy course, and warned them with conditional summons.

From religious bias in admissions to flouting reservation norms and blatant non-compliance, here's a detailed breakdown of the major violations flagged in the report.

Fake Departments And Missing Students

The inspection team discovered that Loyola's so-called Philosophy Department is nothing more than a façade. There was no separate classroom, no faculty room, no departmental library, no signage, and—most scandalously—no students present at the time of inspection. Classes for both first and second-year students were being conducted in a common seminar hall, with no evidence of actual enrolment.

This is not just mismanagement — it is a direct violation of the Syndicate's rules on infrastructure and affiliation, dating back to 2003.

Unqualified Faculty And Appointment Irregularities

The report exposes Loyola's sham in faculty appointments. Many lecturers listed on the college website don't even meet the basic UGC qualification rules. Even worse, some teachers are being counted as full-time staff at both Loyola and the Sathya Nilayam Research Institute, a clear cheat and violation of university rules. To top it off, the management hired staff—including the Principal—on its own, ignoring the mandatory

university selection process. This blatant breaking of rules is nothing short of academic fraud and shows how Loyola ignores laws meant to keep education honest.

Violating Tamil Nadu Govt's Reservation Norms

Perhaps the most serious violation is Loyola's blatant disregard for Tamil Nadu's reservation laws in student admissions. Despite multiple reminders, the management failed to provide the mandatory category-wise admission data for the M.A. Philosophy programme. This deliberate non-compliance undermines the Rule of Reservation, which is crucial to ensure equitable access and opportunities for marginalized communities. By both ignoring the submission of required admission data and bypassing the reservation policy, the management flagrantly violated legal and ethical standards designed to promote inclusion and fairness.

This is a violation of Government Order G.O.(D) No.110 (22.05.2024) and University Circular No.314 (24.06.2024). In short, Loyola has cheated the state's social justice framework.

"In view of the above findings and based on the Madras University Act, 1923, and the University's Statutes and Ordinances (2016), the University of Madras concludes that Loyola College has not complied with UGC guidelines, relevant Government Orders, and University norms in conducting the M.A. Philosophy Programme.", the inspection report said.

Timeline Of Events

The inspection report, submitted in August 2025, follows a string of complaints filed since January alleging academic fraud, religious discrimination, and unauthorized operations at Satya Nilayam run by Loyola College. Let's take a look at when the investigation began and how action was taken.

January 2025 – First Expose

In January 2025, The Commune published a report alleging that Loyola College was operating an unauthorized extension campus at Satya Nilayam under the guise of an M.A. Philosophy programme affiliated with the University of Madras.

The report highlighted that the programme primarily catered to Catholic seminarians and Jesuit missionaries, raising questions of religious discrimination since admissions were allegedly restricted to Christians.

Degrees issued to such students carried Loyola College's and the University of Madras' name, despite students never attending the approved Loyola campus.

Allegations also surfaced of financial misconduct, exorbitant fees, misuse of UGC funds, and funneling graduates into missionary activities.

YouTuber Maridhas also published a video of the investigation on his channel.

February 2025: Legal Rights Protection Forum Complaint To TN Governor

In February 2025, the Hyderabad-based Legal Rights Protection Forum (LRPF) lodged a formal complaint with the Governor of Tamil Nadu, who is also the Chancellor of the University of Madras, seeking revocation of Loyola's autonomous status and Madras University affiliation, investigation into Satya Nilayam's unauthorized operations, action against alleged academic fraud and discriminatory practices.

The petition alleged that Satya Nilayam was functioning under a separate Jesuit legal entity, yet Loyola College was granting degrees in its name, thereby misleading students and regulatory authorities.

March 2025: LRPF Appeals to Jesuit Superior General & FCRA Angle Raised

In March 2025, LRPF escalated the issue internationally by petitioning Fr. Arturo Sosa, S.J., Superior General of the Society of Jesus, urging internal Jesuit intervention. Allegations also expanded to include misuse of foreign funds under FCRA regulations, large-scale misappropriation of UGC grants, citing disclosures from former Loyola Principal Rev. Fr. Albert Muthumalai.

Evidence that Satya Nilayam's official website was abruptly taken down after complaints, and later reappeared with all references to Loyola College scrubbed.

The Governor of Tamil Nadu, R.N. Ravi, formally intervened by directing the University of Madras to investigate, citing potential violations of university norms, secular education principles, and even national security concerns due to the presence of foreign seminarians.

Additionally, in March 2025, the Tamil Nadu Governor RN Ravi who also serves as the Chancellor of the University of Madras, sought an explanation from the University regarding the unauthorized operations of Loyola College's off-campus center, 'Satya Nilayam.'

March 2025: Loyola College Alters Website, Erases Links

Following complaints, Satya Nilayam's website was abruptly altered to erase Loyola-University links, raising suspicions of cover-up. Despite repeated warnings, the University of Madras has failed to act decisively. The case highlights misuse of minority autonomy, systemic double standards, and demands urgent cancellation of affiliations and accountability.

March 2025: Complaint Filed With TN Governor Again

LRPF filed a complaint with the Tamil Nadu Governor against University of Madras Registrar Prof. S. Elumalai, accusing him of enabling large-scale academic fraud involving Loyola College. The complaint alleged Loyola unlawfully ran its M.A. Philosophy program at Satya Nilayam, an unapproved Jesuit centre, while issuing University of Madras degrees since 1998. It cited evidence of unauthorized off-campus operations,

website manipulation, and even “lost” affiliation records. LRPF demanded cancellation of all such degrees, disciplinary action against the Registrar, and a criminal probe. Neither Loyola nor Madras University has responded.

April 2025: Complaint Filed With NHRC

LRPF petitioned the National Human Rights Commission against Loyola College, Chennai, alleging religious discrimination in its M.A. Philosophy program, affiliated with the University of Madras. The NGO stated that the course is reserved exclusively for Christian students, denying equal access to others and violating fundamental rights. This followed LRPF’s earlier complaint accusing Loyola of running the program illegally at Satya Nilayam, an unapproved Jesuit centre, while issuing Madras University degrees. Allegations include fraudulent certificates, lost affiliation records, and misuse of visas. Despite mounting pressure, Loyola and Madras University did not issue official responses.

April 2025: NHRC Steps In, Loyola Accused of Religious Discrimination

By April 2025, the National Human Rights Commission (NHRC) took cognizance of complaints that non-Christian students were being systematically denied admission to the M.A. Philosophy course.

The NHRC issued notices to the UGC and the Registrar of the University of Madras, seeking action taken reports. Complaints cited violations of Articles 15(1) and 29(2) of the Constitution of India. LRPF also accused Madras University of shielding Loyola by claiming that original affiliation orders from 1998 were “untraceable.”

May–July 2025: NHRC Escalates, Issues Conditional Summons

Despite repeated notices, both Loyola College and the University of Madras failed to provide satisfactory explanations.

On 24 May 2025, NHRC reprimanded the Madras University Registrar and UGC for non-compliance.

On 24 July 2025, the Commission issued conditional summons to both authorities, requiring them to appear in person on 19 August 2025, unless detailed reports were submitted in advance.

August 2025: UGC Inspection

University Grants Commission (UGC) committee carried out inspections of both the Madras University and Loyola College on August 13–14, with both institutions cooperating. On 16 August 2025, the University of Madras submitted a detailed report to the National Human Rights Commission (NHRC) confirming serious violations by Loyola (Autonomous) College, Chennai, in the conduct of its M.A. Philosophy programme. The inspection, conducted in response to complaints, found multiple breaches of affiliation rules, UGC norms, and state government directives.

Amar Ujala

Damoh News: सात मौतों के आरोपी डॉ जॉन को नहीं मिली जमानत, पुलिस डायरी नहीं हो सकी पेश, दो दिन बाद फिर सुनवाई

https://www.amarujala.com/video/madhya-pradesh/damoh/dr-n-john-kem-accused-of-seven-deaths-could-not-get-bail-damoh-news-c-1-1-noi1223-3332889-2025-08-27

न्यूज डेस्क, अमर उजाला, दमोह Published by: दमोह ब्यूरो Updated Wed, 27 Aug 2025 04:43 PM IST

दमोह की मिशन अस्पताल में सात मरीजों की मौत के आरोपी डॉक्टर एन जॉन केम उर्फ नरेंद्र यादव की मंगलवार को जिला न्यायालय में पहली पेशी थी। इसमें उसकी जमानत पर कोई फैसला नहीं हो सका, क्योंकि पुलिस केस डायरी पेश नहीं कर सकी। अब 29 अगस्त को पुलिस द्वारा यह डायरी पेश की जाएगी। इसके बाद ही तय होगा कि आरोपी डॉक्टर को जमानत मिलेगी या उसे वापस जेल भेज दिया जाएगा।

बता दें आरोपी डॉक्टर अप्रैल से जिला जेल में बंद है और पुलिस द्वारा इस मामले में चालान पेश कर दिया गया है, जिसके बाद आरोपी ने अपनी जमानत याचिका न्यायालय में लगाई थी। इसकी पहली पेशी मंगलवार को हुई है, लेकिन जमानत पर फैसला नहीं हो सका।

मिशन अस्पताल में हुए थे ऑपरेशन

दमोह शहर की मिशन अस्पताल में पदस्थ रहे फर्जी कार्डियोलॉजिस्ट डॉक्टर एन जॉन केम पर ऑपरेशन के दौरान सात लोगों की मौत के आरोप लगे थे। इसके बाद मामला राष्ट्रीय मानव अधिकार आयोग के संज्ञान में आया और इसके लिए जांच कमेटी का गठन किया गया। आरोपी डॉक्टर पर विभिन्न धाराओं के तहत प्रकरण दर्ज कर उसे प्रयागराज से हिरासत में लिया गया था। इसके अलावा छत्तीसगढ़ में भी उस पर मामला दर्ज हुआ था। बाद में पुलिस की एसआईटी टीम द्वारा मामले की जांच की गई। इसमें डॉ. के पास कई फर्जी डिग्रियां मिली थीं। इस मामले में अस्पताल प्रबंधन के नौ लोगों को भी आरोपी बनाया गया था। जांच आगे बढ़ी तो कैथ लैब और पैथोलॉजी सील की गई और उसके बाद प्रशासन ने मिशन अस्पताल बंद करने के निर्देश दिए।

पुलिस ने किया चालान पेश

कोतवाली पुलिस ने इस मामले में चालान पेश कर दिया और मंगलवार को आरोपी डॉक्टर की पहली पेशी हुई। इसमें डॉ. की जमानत याचिका पर फैसला होना था, लेकिन पुलिस केस डायरी पेश नहीं कर सकी। इसलिए न्यायधीश ने 29 अगस्त की अगली पेशी की तारीख दी है।

हम अपना पक्ष रखेंगे

इस मामले में आरोपी डॉक्टर के अधिवक्ता दीपक श्रीवास्तव ने बताया कि मामले में चालान पेश हो चुका है। मंगलवार को एडीजे कोर्ट में यह पहली पेशी थी। हमारे द्वारा जमानत के लिए आवेदन दिया गया था, लेकिन केस डायरी अभी पेश नहीं हुई है। इसलिए न्यायाधीश ने अभियोजन पक्ष से केस डायरी पेश करने के लिए कहा है। 29 अगस्त को पुनः सुनवाई होगी।

अधिवक्ता श्रीवास्तव ने कहा कि आरोपी डॉक्टर पर केवल आरोप लगे हैं अभी दोष सिद्ध नहीं हुआ है। डॉ का कहना है यदि उसे जमानत मिलती है तो वह न्यायालय को अपनी असली डिग्रियों को बता सकता है।